

Press Note

Food Safety and Standards (Contaminants, toxins and Residues) Amendment Regulation, 2017

Food Safety and Standards Authority of India has draft notified the Food Safety and Standards (Contaminants, toxins and Residues)..... Amendment Regulations, 2017 w.r.t fixation of limits of aflatoxin as 15 µg/kg in areca nut.

Aflatoxins are a group of toxins produced by fungi (mainly *Aspergillus flavus* and *Aspergillus parasiticus*) that are found on agricultural crops such as maize (corn), peanuts, cottonseed, and tree nuts. Areca nut is prone to the formation of fungal growth during various stages of its production, storage and transportation. Currently, in Food Safety and Standards Regulations, 2011, the limits of aflatoxin is fixed for cereal and cereal products, pulses, nuts, dried figs and oilseeds or oils but not for areca nut. Hence, limit of aflatoxin in arecanut is also fixed to ensure food safety.

These draft standards shall be reviewed based on the comments received for stakeholders and revised, if necessary. The revised standards will be notified for implementation within a period of six months.



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असाधारण

EXTRAORDINARY

भाग III—खण्ड 4

PART III—Section 4

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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NEW DELHI, FEIDAY, OCTOBER 13, 2017/ASVINA 21, 1939

स्वास्थ्य एवं परिवार कल्याण मंत्रालय

(भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण)

अधिसूचना

नई दिल्ली, 12 अक्टूबर, 2017

फा.सं. पी/15025/264/13-पीए/एफएसएसएआई-2017.- भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, केंद्रीय सरकार के पूर्व अनुमोदन से, खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) की धारा 20 और 21 के साथ पठित धारा 92 की उप-धारा (2) के खंड (ड) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, खाद्य सुरक्षा और मानक (संदूषक, आविष और अवशिष्ट) विनियम, 2011 का और संशोधन करने के लिए कतिपय प्रारूप, उन सभी व्यक्तियों की जानकारी के लिए जिनके उससे प्रभावित होने की संभावना है, उक्त अधिनियम की धारा 92 की उपधारा (1) की अपेक्षानुसार प्रकाशित किया जाता है, और यह सूचना दी जाती है कि उक्त प्रारूप विनियमों पर उस तारीख से, जिसको उस राजपत्र की प्रतियां, जिसमें यह अधिसूचना प्रकाशित की जाती है, जनता को उपलब्ध कराई गई है, से तीस दिन की अवधि की समाप्ति के पश्चात् विचार किया जाएगा;

आक्षेप या सुझाव, यदि कोई हों, मुख्य कार्यपालक अधिकारी, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, खाद्य और औषधि प्रशासन भवन, कोटला रोड, नई दिल्ली-110002 को अथवा प्राधिकरण के ईमेल पते regulation@fssai.gov.in पर भेजे जा सकेंगे ;

उक्त प्रारूप विनियमों के संबंध में किसी व्यक्ति से प्राप्त आक्षेपों और सुझावों पर इस प्रकार विनिर्दिष्ट अवधि के अवसान से पूर्व खाद्य प्राधिकरण द्वारा विचार किया जाएगा;

प्रारूप विनियम

1. **संक्षिप्त नाम और प्रारंभ** - (1) इन विनियमों का संक्षिप्त नाम खाद्य सुरक्षा और मानक (संदूषक, आविष और अवशिष्ट).....संशोधन विनियम, 2017 है।
(2) ये राजपत्र में उनके अंतिम प्रकाशन की तारीख से प्रवृत्त होंगे।
2. खाद्य सुरक्षा और मानक (संदूषक, आविष और अवशिष्ट) विनियम, 2011 में, विनियम 2.2 में, 2.2.1 उपनियम में “फसल संदूषकों और प्राकृतिक रूप से आने वाले विषैले पदार्थों” से संबन्धित, सारणी में, एफ्लाटोक्सिन से संबन्धित क्र. सं. 1 में, स्तंभ (3) और (4) की प्रविष्टियों के बाद, निम्नलिखित प्रविष्टियां अंतः स्थापित की जाएंगी, अर्थात्:--

(3)	(4)
“एरेकानट और बीटलनट	15 µg/kg”.

पवन कुमार अग्रवाल, मुख्य कार्यकारी अधिकारी
[विज्ञापन- III/4/असा. /272/17]

टिप्पण – मूल विनियम, भारत के राजपत्र, असाधारण, भाग III, खंड 4 में अधिसूचना फा. सं. 2-15015/30/2010, तारीख 1 अगस्त, 2011 द्वारा प्रकाशित किए गए थे और तत्पश्चात् निम्नलिखित अधिसूचना संख्याओं द्वारा संशोधित किए गए थे :-

- (i) फा. सं. 1-12/एससीआई. पैनल/(अधिसूचना)/एफ.एस.एस.ए.आई./2012, तारीख 3 दिसम्बर, 2014;
- (ii) फा. सं. पी.15025/264/13-पी.ए./एफ.एस.एस.ए.आई., तारीख 4 नवम्बर, 2015;
- (iii) फा. सं. 1-99/1/एस.पी.(संदूषक)/एफ.एस.एस.ए.आई./2009, तारीख 4 नवम्बर, 2015;
- (iv) फा. सं. 1-99/4/एस.पी.(संदूषक)/एफ.एस.एस.ए.आई./2014, तारीख 4 नवम्बर, 2015;
- (v) फा. सं. 1-10(6)/मानक/एस.पी.(मछली और मत्स्य उत्पाद)/एफ.एस.एस.ए.आई.-2013, तारीख 4 जनवरी, 2016;
- (vi) फा. सं. पी.15025/264/13-पी.ए./एफ.एस.एस.ए.आई., तारीख 5 जनवरी, 2016;
- (vii) फा.पी .पी सं .सं .15025/264/13 -पीएफएसएसएआई./, तारीख 3 मई, 2016;
- (viii) फा.सं.1-99/एसपी(कन्टैमिनेन्ट्स)/आरईजी/एफएसएसएआई/2015, तारीख 10 अक्टूबर, 2016;
- (ix) फा.सं. 1-10(2)/मानक/एसपी(मछली और मछली उत्पाद)/एफएसएसएआई -2013, तारीख 18 जनवरी, 2017 और

MINISTRY OF HEALTH AND FAMILY WELFARE

(Food Safety and Standards Authority of India)

NOTIFICATION

New Delhi, the 12 October, 2017

F.No. P.15025/264/13-PA/FSSAI-2017.—The following draft of certain regulations further to amend the Food Safety and Standards (Contaminants, toxins and Residues) Regulations, 2011, which the Food Safety and Standards Authority of India, with previous approval of the Central Government, proposes to make in exercise of the powers conferred by clause (i) of sub-section (2) of section 92 read with section 20 and 21 of

the Food Safety and Standards Act, 2006 (34 of 2006), is hereby published as required by the said sub-section (1) of section 92 of the said Act for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft regulations will be taken into consideration after the expiry of the period of thirty days from the date on which the copies of the Official Gazette in which this notification is published are made available to the public;

Objections or suggestions, if any, may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, Food and Drug Administration Bhawan, Kotla Road, New Delhi-110002 or sent on email at regulation@fssai.gov.in;

The objections and suggestions, which may be received from any person with respect to the said draft regulation before the expiry of the period so specified, will be considered by the Food Safety and Standards Authority of India.

DRAFT REGULATIONS

1. (1) These regulations may be called the Food Safety and Standards (Contaminants, toxins and Residues) Amendment Regulations, 2017.

(2) They shall come into force on the date of their final publication in the Official Gazette.

2. In the Food Safety and Standards (Contaminants, toxins and Residues) Regulations, 2011, in regulation 2.2 relating to "Crop contaminants and naturally occurring toxic substances", in sub-regulation 2.2.1, in the Table, against serial number 1 relating to Aflatoxin, after the entries in columns (3) and (4), at the end, following entries shall be inserted namely:-

(3)	(4)
"Arecanut or Betalnut	15 µg/kg".

PAWAN KUMAR AGARWAL, Chief Executive Officer
[Adv.-III/4/Exty/272/17]

Note: The principal regulations were published in the Gazette of India, Extraordinary, Part III, section 4 *vide* notification number F. No. 2-15015/30/2010, dated the 1st August, 2011 and subsequently amended *vide* notification numbers:

- (i) F. No.1-12/Sci.panel/(Notification)/FSSAI/2012, dated 3rd December, 2014;
- (ii) F. No. P. 15025/264/13-PA/FSSAI, dated 4th November, 2015;
- (iii) F.No.1-99/1/SP(contaminants)/FSSAI/2009, dated 4th November, 2015;
- (iv) F. No. 1-99/4/SP(Contaminants)/FSSAI/2014, dated 4th November, 2015;
- (v) F. No. 1-10(6)/Standards/SP(Fish and Fisheries Products)/FSSAI-2013, dated 4th January, 2016;
- (vi) F. No. P. 15025/264/13-PA/FSSAI, dated 5th January, 2016;
- (vii) F.No. P.15025/264/13-PA/FSSAI, dated 3rd May, 2016;
- (viii) F. No.1-99/SP (Contaminants)/REG/FSSAI/2015, dated 10th October, 2016 and
- (ix) F.No.1-10(2)/Standards/SP(Fish and Fisheries Products)/FSSAI-2013, dated 18th January, 2017.